

Communal Representation in Semi-Government Bodies

1416. Shri Wasnik: Will the Minister of Home Affairs be pleased to state:

(a) in view of the instructions of Government that the orders relating to communal representation have been made applicable to semi-Government and Statutory Bodies wherever Government have powers to do so, how many and which of the semi-Government and Statutory bodies have not so far complied with the Government instructions; and

(b) what action has been taken against such semi-Government and Statutory Bodies?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). These instructions are being followed except in three organisations with whom the matter is under correspondence.

Reserved Vacancies for Scheduled Castes

1417. Shri Wasnik: Will the Minister of Home Affairs be pleased to state:

(a) in view of Government policy that if a suitable number of sufficient candidates of the communities for whom reservations are made are not available, the unfilled vacancies will be carried forward for the two following years in addition to such number as would ordinarily be reserved for them in these years and in the event of suitable Scheduled Caste candidates not being available, a Scheduled Tribes candidate can be appointed to the reserved vacancy and *vice versa*, how many of such unfilled vacancies have been carried forward till now in the various departments of Government since the issue of above instructions; and

(b) how many of the Scheduled Caste candidates have been appointed in the reserved vacancies for the

Scheduled Tribes, because of the non-availability of the Scheduled Tribe candidates so far and *vice versa*.

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) A statement containing the information for 1955 is laid on the Table of Lok Sabha. [See Appendix V, annexure No. 17.] The figures for 1956 are being collected and will be laid on the Table of the House in due course.

(b) The information is being collected and will be laid on the Table of the House.

Reserved Vacancies for Scheduled Castes

1418. Shri Wasnik: Will the Minister of Home Affairs be pleased to state:

(a) in view of the instructions of Government that an annual report of reserved vacancies which were treated as unreserved for want of suitable candidates from Scheduled Castes and Scheduled Tribes as the case may be, are required to be forwarded to the Ministry of Home Affairs, along with the annual communal returns and in addition, Ministries themselves will take adequate steps to ensure that any lapse on the part of subordinate authorities in observing the reservation rules do not go un-noticed by the reviewing authority within the Ministry itself at a sufficiently early date, how many cases were so far noticed in the various Ministries of lapse on the part of subordinate authorities in observing the reservation rules since the issue of above instructions;

(b) what action had been taken against such subordinate authorities; and

(c) whether he will lay on the Table annual reports of reserved vacancies which were treated as unreserved for want of suitable Scheduled Castes or Scheduled Tribes candidates, separately which were

forwarded to the Ministry of Home Affairs by the various Ministries along with the annual communal reports for the past five years?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) No such case has come to notice so far.

(b) Does not arise.

(c) Reports about reserved vacancies treated as unreserved were prescribed in 1955. Figures for that year are given in the statement laid on the Table. [See Appendix V, annexure No. 18]. The information for 1956 is being collected and will be laid on the Table of the House.

P.T.O. Concessions

1419. Shri S. M. Banerjee: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that many of the staff are unable to avail of the P.T.O. concession because the requisite forms are not available; and

(b) if so, when these forms will be made available?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) No.

(b) The matter is under examination in consultation with the Ministry of Railways.

I.A.F. Employees

1420. Shri S. M. Banerjee: Will the Minister of Defence be pleased to state:

(a) whether there is a proposal to make 50 per cent. of the civilian employees in Indian Air Force permanent; and

(b) if not, the reasons therefor?

The Deputy Minister of Defence (Shri Raghuramaiah): (a) General orders already exist for the conver-

sion of temporary posts of civilians in the Indian Air Force into permanent ones to the following extent:—

Non-industrial posts (Class III)	—80%
Industrial posts other than No. 1 Base Repair Depot	—50%
Industrial posts in No. 1 Base Repair Depot	—60%
Class IV posts	—25%

These general orders are already being implemented.

(b) Does not arise.

Contract System in M.E.S.

1421. Shri S. M. Banerjee: Will the Minister of Defence be pleased to state whether there is a proposal to abolish contract system in Military Engineering Service?

The Deputy Minister of Defence (Shri Raghuramaiah): No, Sir.

Pay Scales of Army Officers

1422. Shri S. M. Banerjee: Will the Minister of Defence be pleased to state:

(a) whether there is a proposal to revise the pay scales of the other ranks in the Army; and

(b) if so, whether this will also deal with the pay structure of the Ministry of Defence Security Corps personnel?

The Minister of Defence (Shri Krishna Menon): (a) There is no such proposal.

(b) Does not arise.

Rural Colleges in Andhra

1423. Shri B. S. Murthy: Will the Minister of Education and Scientific Research be pleased to state the Central grant-in-aid given to Rural Colleges in Andhra Pradesh so far?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrinani): There